

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 17TH DAY OF APRIL 2020/28TH CHAITHRA, 1942

Crl. Appeal. No.Tmp No.1 of 2020.

(Against the order dated 26.02.2020 in CMP No.371/2020 in Crime No 63/2020 of Chirayinkeezhu Police Station, Thiruvananthapuram)

Appellant / Accused:

Samjith, aged 19 years,

S/o Subash,

Kunnu vila veedu,

Kolichira, Near Nagaru Kavu,

Azhoor Village, Chirayinkeezhu Taluk,

Thiruvananthapuram. **695304**,

By Adv.M.R.Sarin Panicker

RESPONDENTS:

1 State of Kerala,

Represented by the Public Prosecutor,

High Court of Kerala,Ernakulam.**682031**

2 The Sub Inspector of Police Chirayinkeezhu Police Station ,

Trivandrum, Represented by the Public Prosecutor.**682031**
Balaramapuram , Thiruvananthapuram.

By Public Prosecutor Sri.Amjad Ali

THIS Crl.A. HAVING BEEN FINALLY HEARD ON 17.04.2020, THE COURT
ON THE SAME PASSED THE FOLLOWING:

C.S.DIAS, J.

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Crl.A TMP No.1 of 2020

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Dated this the 17th day of April, 2020.

ORDER

The learned Public Prosecutor shall inform the victim in the above case through the investigating officer about the pendency of the above Criminal Appeal. The victim shall make necessary arrangements to appear before this Court, in person or through Counsel, through video conferencing facility on 24/4/2020, in case she has any objection in the appellant being granted bail in the above appeal.

Call on 24.4.2020.

**C.S.DIAS
JUDGE**

sks/17.4.2020